

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON  
FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942  
OP(C) No.1283 OF 2019

PETITIONER/:

VELAYUDHAN, AGED 74 YEARS,  
S/O.LATE.KOYI, VARIYATH VEETIL,  
KANIMANGALAM VILLAGE, THRISSUR.

BY ADV.V.A.JOHNSON (VARIKKAPPALLIL)

RESPONDENT/:

MUTHUSWAMY, AGED 53 YEARS,  
S/O.NIYATHIVEETIL PAZHANI SWAMY,  
KOTTAPPUM VILLAGE, KOTTAPURAM,  
THRISSUR-680584.

BY SRI.RANJITH XAVIER

THIS ORIGINAL PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
08.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

**ASHOK MENON, J.**

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**OP(C) No.1283 of 2019**  
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**Dated this the 8<sup>th</sup> day of May, 2020**

**O R D E R**

The petitioner was directed to pay a sum of Rs.9,94,643/- and because of the present COVID-19 conditions, he is not able to deposit the amount in time and therefore seeks extension of the time till 5.6.2020. Considering the present situation, I find that there is justification in seeking extension of the time. Therefore, the time to deposit the amount is extended till 5.6.2020. It is made clear that there shall be no further extension of time.

**ASHOK MENON**

**JUDGE**

APPENDIX

PETITIONER'S EXHIBITS

ANNEXURE.A. TRUE COPY OF THE JUDGEMENT IN O.P.(C) NO.1283 OF 2019 OF THIS HON'BLE COURT DATED 06.02.2020.

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